

RATIFIED

Minutes of M.No.08/11 due for 25/05/2010 was actually held on 07.06.2010 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 08/11 of the Norms Committee (NC-I) for the licensing year 2010-2011 scheduled to be held on 25.05.2010 was actually convened on 07.06.2010 under the Chairmanship of Shri V.K. Srivastava, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	429A	23063321 Extn.3318	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
5.	Sh. A.K. Mishra, Asstt. IA			M/o Steel, U.B.
6.	Sh. Rajinder Pal Singh, DDG & Convener NC-I	486	23061562 Ext.345	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:13/26/80-ALC2/2008	Party Name:IDMC MEDICURE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/01049/AM09/	RLA File :05/24/040/00381/AM09/	Lic.No/Date:0510227332 11.09.2008	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to consolidate all the cases which are pending for want of comments from C&PC and issue a D.O. reminder to concerned JS for expediting their comments. The case may be re-listed on 06/07/2010.			

2	Case No.:13/29/81-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Approved
	HQ File :01/81/050/00430/AM09/	RLA File :34/24/040/00106/AM09/	Lic.No/Date:3410022444 30.09.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(76)/09-TSW(B)/218 dated 07/05/2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Export

1. Export weight of item no 1 is 3120 kg & that of item no2 is 854 kg & the same may be incorporated in the licence.

Import

1. Item no 1 to 5 of import are raw material & the firm has sought wastage of 3% on it which is reasonable.
2. Item no 6 to 9 are components. The same may be allowed under GN-4.

The Regional Authority may take necessary action accordingly.

3	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 29.06.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29/06/2010.			

4	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 29.06..2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29/06/2010.			

	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished			

NORMS Committee (NC-I) in its meeting No. 08/11 held on 07/06/2010 as per agenda. The DRI furnished written comments in this case vide their U.O. No.3(83)/09-TSW(B)/169 dated 05.04.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. Item no 1(Distributor with inlet Flange)- The total export weight of 6 sets is 721 MT & the same may be incorporated in the licence. Item no 1 to 4 of import is used for the manufacture of export item no 1. The net weight of imported raw material is 60.2MT. This Office recommends 15% wastage (10% plasma cutting loss for thick plates +5% wastage due to off cuts) & recommends for 69.23 MT for item no 1 to 4 of import. The firm also proposes to import item no 68 for this. The item does not appear in the material balancing & use also not known. Hence may be deleted.
2. Item no 2 (Generator Support)- The total export weight of 6 sets is 417MT & the same may be incorporated in the licence. Item no 5 to 13 of import is used for the manufacture of export item no 2. The net weight of imported raw material is 365.9 MT. This Office recommends 15% wastage & recommend for 420.7 MT for item no 5 to 13 of import.
3. Item no 3 (Nozzle Assembly)- Item no 14 to 28 of import is used for the manufacture of export item no 3. The net weight of imported raw material is 80.3 MT. It also contains some raw material. But the export weight is 55.8 MT. Since export weight is less than the net content of imported raw material, the same may be deleted.
4. Item no 4 (Flow measurement system)- the firm proposes to import item no 89 for this. The item may be deleted as import & export item appears same & no manufacturing activity involved.
5. Item no 5 (instrumentation for turbine)- the firm proposes to import item no 88 for this. The item may be deleted as the firm proposes to import two numbers for export of 6 numbers & Specific use of import item not given.
6. Item no 6 (spares for turbine)- Since the main item above is deleted, spares for the same may also be deleted.
7. Item no 7 (electronic governor system)- the firm proposes to import item no 70 to 87 for this. The item no 86 may be deleted as it is a tool. Other items may be allowed as applied for.
8. Item no 8 (Spares for item no 7)- the firm proposes to import item no 133 to 144 for this. These may be allowed as per spares policy.
9. Item no 9 (MIV)- the firm proposes to import item no 29 to 67 for this. Item no 29 to 34 are raw material & rest are components. Components may be allowed under GN-4. Export weight is 1020 MT & the same may be incorporated in the licence. The net weight of imported raw material is 80.77 MT. This Office recommends 12% wastage (10% plasma cutting loss for thick plates +2% wastage due to off cuts) & recommend for 90.5 MT for item no 29 to 34 of import.
10. Item no 10 (spares for item no 9) - the firm proposes to import item no 103 to 131 for this. These may be allowed as per spares policy.
11. Item no 11 (heat exchanger) - the firm proposes to import item no 69 for this. The item may be deleted as import & export item appears same & no manufacturing activity involved.
12. Item no 12 (Spares for item no 11) - the firm proposes to import item no 132 for this. The item may be deleted as the main item has been deleted.

The Regional Authority may take necessary action accordingly.

Case No.:43/5/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80- ALC2/2010 25.05.2010	Status:Case deferred
HQ File :01/80/050/00051/AM10/	RLA File :03/94/040/00897/AM09/	Lic.No/Date:0310502444 13.01.2009	Defer Date: 06.07.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of

the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

7	Case No.:35/21/80-ALC2/2009	Party Name:WONJIN AUTOPARTS INDIA PVT LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00317/AM10/	RLA File :04/24/040/00254/AM09/	Lic.No/Date:0410102257 11.02.2009	Defer Date: 29.6.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.6.2010.			

8	Case No.:14/50/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/01812/AM09/	RLA File :09/24/040/00427/AM09/	Lic.No/Date:0910037147 24.02.2009	Defer Date: 29.06.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29/06/2010.			

9	Case No.:51/1/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/01874/AM09/	RLA File :03/94/040/01068/AM09/	Lic.No/Date:0310510897 09.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(31)/10-TSW(B)/235 dated 11.05.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under: EXPORT The total export weight is 697,492 KG & the same may be incorporated in the licence. IMPORT The firm proposes to import only steel pipes with 1% wastage. The firm has stated that export product contains indigenous items of weight 8343 kg. Taking in to account above facts, The firm's entitlement comes to 696040 kg. Hence total import of pipes at serial no 1 to 4 may be restricted to 696040 kg. Quantity of import given in meters may be deleted. The Regional Authority may take necessary action accordingly.			

10	Case No.:83/1/80-ALC2/2009	Party Name:SPARKLINE EQUIPMENTS PVT.LTD,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/01906/AM09/	RLA File :31/24/040/00345/AM09/	Lic.No/Date:3110037942 31.03.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case,			

decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product.

The Regional Authority may take necessary action accordingly.

11	Case No.:15/15/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00199/AM10/	RLA File :04/24/040/00293/AM09/	Lic.No/Date:0410103657 03.04.2009	Defer Date: 20.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the firm vide their letter dated 24.8.2009 has furnished incomplete reply. The Committee, therefore, decided to direct the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 20.07.2010.				

12	Case No.:13/13/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00158/AM10/	RLA File :07/24/040/00101/AM10/	Lic.No/Date:0710065424 17.06.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(49)/09-TSW(B)/246 dated 17.05.2010 recommending the norms. The Committee. after deliberating upon the case. decided to ratify the norms in respect of the

subject advance authorization in accordance with their written comments as under:-

1. The export weight of each export product given in their reply of dated 28-01-10 may be incorporated in the licence.
2. The items proposed for import is aluminum plate. The wastage claimed is very high as there is considerable machining. This Office has considered 50% recovery in stead of normal 2/3rd recovery as wastage is in the form of chips.
3. The firm has sought wastage on number of blocks also, i.e, quantity of import in number is higher than quantity of export in number. The same may not be agreed.
4. The calculation of wastage is as given below. The total quantity to be allowed as calculated below may be incorporated in the licence. The quantity of import given in number may be deleted.

Sl no	Exp qty in no	Exp wt per piece kg	Imp wt per piece kg	Wastage claimed %	Wastage allowed %	Quantity allowed Per piece kg	Total quantity allowed in kg
1	274	0.836	8.01	858	429	4.42	1211
2	230	0.832	8.01	862	431	4.42	1017
3	53	0.832	8.01	862	431	4.42	234
4	103	1.311	13.39	920	460	7.34	756
5	40	1.222	16.31	1234	617	8.76	350
6	950	0.404	2.0	395	197.5	1.2	1140
7	66	0.562	4.59	716	358	2.57	170
8	82	1.704	16.09	844	422	8.89	729
9	77	1.089	18.75	1620	810	9.9	762

The Regional Authority may take necessary action accordingly.

Case No.:25/13/80-ALC2/2009	Party Name:PETRON ENGINEERING CONSTRUCTION LIMITED	Meet No/Date:8/80- ALC2/2010 25.05.2010	Status:Case Approved
HQ File :01/80/050/00170/AM10/	RLA File :03/95/040/00052/AM10/	Lic.No/Date:0310525689 24.06.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Words "Vacuum Heater 501-E-102 -Qty. 1 No. and CDU Heaters 501-E-101 A/R- Qty. 2 Nos." may

13	1. Words Vacuum Heater 501-T-102 Qty. 1 No. and CDO Heaters 501-T-101 A/D- Qty. 2 Nos. may be suffixed with the description of export product. 2. Net weight of export products may be specified as 2864 MT. 3. Quantities of import items may be allowed as under on net to net basis: a) Alloy Steel Tubes A-335 Grade P5 168.3 OD x 7.11 WT x 12200 LG- Qty. 216 Nos. 168.3 OD x 7.11 WT x 12276 LG- Qty. 144 Nos. 168.3 OD x 7.11 WT x 8979 LG- Qty. 36 Nos. 168.3 OD x 7.11 WT x 8929 LG- Qty. 36 Nos. 168.3 OD x 7.11 WT x 9049 LG- Qty. 132 Nos. 168.3 OD x 7.11 WT x 8999 LG- Qty. 132Nos. 168.3 OD x 7.11 WT x 8000 LG- Qty. 48 Nos. Total quantity: 744 Nos. b) Alloy Steel Tubes A-335 Grade P9 273 OD x 9.27 WT x 11264 LG- Qty. 8 Nos. 273 OD x 9.27 WT x 10442 LG- Qty. 8 Nos 273 OD x 9.27 WT x 8000 LG- Qty. 2 Nos . 219 OD x 8.18 WT x 11416 LG- Qty. 8 Nos. 219 OD x 8.18 WT x 10264 LG- Qty. 8 Nos 168.3 OD x 7.11 WT x 11264 LG- Qty. 112 Nos. 168.3 OD x 7.11 WT x 10264 LG- Qty. 136 Nos 168.3 OD x 7.11 WT x 11314 LG- Qty. 24 Nos. 168.3 OD x 7.11 WT x 11452 LG- Qty. 56 Nos 168.3 OD x 7.11 WT x 10294 LG- Qty. 56 Nos 168.3 OD x 7.11 WT x 8000 LG- Qty. 43 Nos Total quantity: 461Nos 4. In addition, import of spare tubes may be allowed as per policy for spares. The Regional Authority may take necessary action accordingly.
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14	Case No.:23/21/80-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00305/AM10/	RLA File :03/94/040/00396/AM10/	Lic.No/Date:0310533764 13.08.2009	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects within a period of 10 days from the date of receipt of the decision otherwise their representation will be rejected. The case stands deferred for re-listing on 20.7.2010:- 1. S.No.3,4,5 and 11 Of SDL export product wise; 2. Weight & length and specification of tubes proposed for import The firm has not replied to serial no 4& 5 of SDL. The request can not be examined with out above information.			

15	Case No.:26/21/80-ALC2/2009	Party Name:DICKINSON FOWLER LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00308/AM10/	RLA File :07/24/040/00188/AM10/	Lic.No/Date:0710066532 18.08.2009	Defer Date: 29.06.2010

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.06.2010.

16	Case No.:37/21/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00319/AM10/	RLA File :61/24/040/00020/AM10/	Lic.No/Date:6110000343 19.08.2009	Defer Date: 29.06.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.06.2010.				

17	Case No.:4/1/80-ALC2/2010	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00833/AM10/	RLA File :31/24/040/00105/AM10/	Lic.No/Date:3110040033 23.09.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import items from S.No.1 to 8 may be allowed on net to net basis with accountability clause. 2. Word “relevant” may be prefixed with the description of import item at S.No. 9 and its quantity may be allowed as applied for i.e. 8834 Kgs. inclusive of 5 % wastage. The Regional Authority may take necessary action accordingly.				

18	Case No.:32/37/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00591/AM10/	RLA File :03/95/040/00336/AM10/	Lic.No/Date:0310539120 24.09.2009	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.				

	Case No.:7/28/80-ALC2/2009	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00425/AM10/	RLA File :08/24/040/00157/AM10/	Lic.No/Date:0810083301 01.10.2009	

- 19 Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-
1. Net weight of export products at Sl. Nos. 1, 2 and 3 may be specified as 9470 Kgs., 113751 Kgs and 15537 Kgs respectively (Total net export weight 138758 Kgs.)
 2. Word "relevant" may be prefixed with the descriptions of import items at S.Nos. 1, 2, 3 & 4.
 3. Quantities of import items at Sl. Nos. 1 & 2 put together may be allowed as 32316 Kgs. inclusive of 70.2 % wastage after taking 1/3rd recovery.
 4. Quantities of import items at Sl. Nos. 3 & 4 put together may be allowed as 167600 Kgs. inclusive of 64 % wastage after taking 1/3rd recovery.
- The Regional Authority may take necessary action accordingly.

Case No.:3/29/80-ALC2/2009	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
HQ File :01/80/050/00432/AM10/	RLA File :05/23/040/00059/AM10/	Lic.No/Date:0510250400 07.10.2009	

- 20 Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(67)/10-TSW(B)/213 dated 06.05.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

The firm has revised item of export. The firm has stated that it will export four items for which they

have sought two raw materials, stainless tubes of different diameter. The firm has informed in their letter of 18-03-10 about the exact item of export and their weight etc.

Sl no	Export item	Quantity in No	Weight per pc in kg	Total quantity in kg
1	Automotive Exhaust Systems Part no 31.4-05338.50	86,500	0.335	28977.5
2	outer pipe right part no 35.4-05338.51	39,595	0.16	6335.2
3	outer pipe left part no 35.4-05338.52	39,595	0.15	5939.25
4	outer pipe II part no 35.4-05338.53	79,190	0.210	16,629.9

The description of export product quantity of export as mentioned above may be incorporated in the licence. The firm has revised the description of import items also.

Sl no	Import item	Quantity in No	Total Quantity in kg(applied)
1	Stainless Steel tube Part no 31.4-05338.50 (EP-1)	86,500	30,534.5
2	Stainless Steel tube Part no 31.4-05338.98 (EP-2 to 4)	79,190	33418.18

The firm is importing pipes as cut to sizes. The manufacturing process involves bending, flaring, punching and cutting. There is very little loss in the process. This Office recommends 2% wastage on the items. The firm's entitlement for import item no 1 comes to 29557 kg & that of item no 2 comes to 29482 kg & the same is recommended.

The Regional Authority may take necessary action accordingly.

21	Case No.:6/29/80-I2/2009	Party Name:TEKSONS LTD	Meet No/Date:8/80-I2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00435/AM10/	RLA File :03/95/040/00291/AM10/	Lic.No/Date:0310540943 08.10.2009	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms I (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The committee noted that D/L has been already been issued on 07.05.2010 as per DHI U.O. No. 3(42)/09-TSW(B)/ dt. 28.04.2010 to examine the case. The Committee decided to remind the firm to expedite the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 06.07.2010.			

22	Case No.:9/29/80-I2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-I2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00438/AM10/	RLA File :04/24/040/00158/AM10/	Lic.No/Date:0410108279 08.10.2009	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms I (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of DHI, present in the meeting, informed the Committee that they have not received the firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be relisted on 06.07.2010.			

Case No.:10/29/80-ALC2/2009	Party Name:GEA BGR ENERGY	Meet No/Date:8/80-	Status:Case
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		SYSTEM INDIA LIMITED	ALC2/2010 25.05.2010	deferred
23	HQ File :01/80/050/00439/AM10/	RLA File :04/24/040/00159/AM10/	Lic.No/Date:0410108280 08.10.2009	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of DHI, present in the meeting, informed the Committee that they have not received the firm's reply. The Committee, accordingly, decided to refer the copy of firm's reply to them for examination and submission of comments. The case may be relisted on 06.07.2010.				

	Case No.:11/29/80-ALC2/2009	Party Name:KINECO PVT. LTD.	Meet No/Date:8/80- ALC2/2010 25.05.2010	Status:Case Rejected
24	HQ File :01/80/050/00440/AM10/	RLA File :17/24/040/00028/AM10/	Lic.No/Date:1710002815 08.10.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.				

	Case No.:13/29/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80- ALC2/2010 25.05.2010	Status:Case Approved
25	HQ File :01/80/050/00442/AM10/	RLA File :04/24/040/00163/AM10/	Lic.No/Date:0410108335 09.10.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(74)/10-TSW(B)/289 dated 07.06.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- The description of export product may be amended to "Condenser Tube cleaning system - Assembly of Ball Separator & Accessories like ball Recirculating Skid & Ball vessel" Import 1. Item no 1 to 3 & 7 to 11 are components & may be allowed under GN-4. 2. Item no 4- The firm has stated that they will import finished flanges & there will be no machining with them. The description of the item may be amended to "Finished Flange" & their weight is 11.92 MT may be incorporated in the license. 3. Item no 5- (CS Plate)- The firm has stated that they have sourced the item from indigenous source. So the item may be deleted. 4. Item no 6- (SS Plate)- The firm has not given the calculation of wastage supported by drawing (SL no 11 of SDL) for this item. So the item may be deleted. The Regional Authority may take necessary action accordingly.				

	Case No.:1/39/81-ALC2/2009	Party Name:PERSANG ALLOY INDUSTRIES PVT LTD	Meet No/Date:8/80- ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/81/050/00357/AM10/	RLA File :34/24/040/00121/AM10/	Lic.No/Date:3410025476 30.10.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of				

26	the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description of export product may be modified as “SP 604 (Solder bar/wire containing 99.23 % Tin, Silver 0.1 %, Copper 0.6 %, Ni 0.06 % & Ge 0.01 %). 2. Taking clue from SION C-1210, quantities of import items afrom Sl. No. 1 to 5 may be allowed as applied for inclusive of 1 % wastage. The Regional Authority may take necessary action accordingly.
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27	Case No.:3/37/80-ALC2/2009	Party Name:S.M.PULP PACKAGING PVT.LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00562/AM10/	RLA File :05/24/040/00378/AM10/	Lic.No/Date:0510253563 27.11.2009	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.				

28	Case No.:6/37/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00565/AM10/	RLA File :05/24/040/00173/AM10/	Lic.No/Date:0510253589 30.11.2009	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export product at Sl. No. 2 may be modified as 16.785 MT.
2. Word “relevant” may be prefixed with the description of import items at S.No.1, 4, 7 & 10.
3. Quantity of import item at S.No.1 may be allowed as 14.748 MT inclusive of 2% wastage.
4. Quantity of import item at S.No.2 may be allowed as 6.479 MT on net to net basis.
5. Quantity of import item at S.No.3 may be allowed as 7.799 MT on net to net basis.

6. Quantity of import item at S.No.4 may be allowed as 0.678 MT inclusive of 2% wastage.
 7. Quantity of import item at S.No.5 may be allowed as 0.297 MT.
 8. Quantity of import item at S.No.6 may be allowed equal to quantity of Welding Wire at Sl. No. 5 of import item.
 9. Quantity of import item at S.No.7 may be allowed as 8.721 MT inclusive of 2% wastage.
 10. Quantity of import item at S.No.8 may be allowed as 2.375 MT on net to net basis.
 11. Quantity of import item at S.No.9 may be allowed as 4.398 MT on net to net basis.
 12. Quantity of import item at S.No.10 may be allowed as 0.291 MT inclusive of 2% wastage.
 13. Quantity of import item at S.No.11 may be allowed as 0.159 MT.
 14. Quantity of import item at S.No.12 may be allowed equal to quantity of Welding Wire at Sl. No. 11 of import item.
 15. Import of components may be allowed with accountability clause.
- The Regional Authority may take necessary action accordingly.

29	Case No.:16/37/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case rejected
	HQ File :01/80/050/00575/AM10/	RLA File :05/23/040/00117/AM10/	Lic.No/Date:0510253818 02.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The Regional Authority may take necessary action accordingly.			

30	Case No.:20/37/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00579/AM10/	RLA File :07/24/040/00324/AM10/	Lic.No/Date:0710068624 02.12.2009	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 6.7.2010:- 1. Information in respect of Item at S.No. 5 of Standard Deficiency Format. 2. Information in respect of Item at S.No. 11 of Standard Deficiency Format in respect of import items At Sl. Nos. 91 to 99. 3. Details of import items at Sl. Nos. 91 to 93 i.e. whether plate or rounds and size thereof.			

	Case No.:30/37/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00589/AM10/	RLA File :05/24/040/00387/AM10/	Lic.No/Date:0510254039 07.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			

1. Net empty weights of 35.144 MT, 262.024 MT, 262.024 MT, 84.233 MT, 262.024 MT, 262.024 MT and 337.399 MT. may be specified with the quantities of export products at S.Nos. 1, 2,3,4,5,6 & 7 respectively.
2. Word “Relevant” may be prefixed with the description of import items at S.Nos. 1, 11, 20 , 29, 38, 47, 56 & 57.
3. Import items at Sl. Nos. 8, 17, 26, 35, 44, 53 & 63 may be deleted as the same are not required by the firm.
4. Import items at Sl. Nos. 9, 10, 18, 19, 27, 28, 36, 37, 45, 46, 54, 55, 64 & 65 may be allowed within 2 % of FOB value of exports.
5. Quantity of import item at S.No. 1 may be allowed as 27848 Kgs., inclusive of 5% wastage.
6. Quantity of import item at Sl. No. 2 may be allowed as 2 Nos. (2923 Kgs. inclusive of 5 % wastage).
7. Quantities of import items at S.Nos. 3, 4, 5 & 6 may be allowed as 775 Kgs., 387 Kgs., 387 Kgs. & 6 Kgs respectively.
8. Quantity of import item at Sl. No. 7 may be allowed as 22 Nos. (2470 Kgs. inclusive of 3 % wastage).
9. Quantities of import items at S.Nos. 11, 20, 38 & 47 may be allowed as 223288 Kgs. each inclusive of 5% wastage.
10. Quantities of import items at Sl. Nos. 12 to 15, 21 to 24, 30 to 33, 39 to 42, 48 to 51 & 58 to 61 may be allowed as applied for.
11. Quantities of each of the import item at Sl. Nos. 16, 25, 43 & 52 may be allowed as 49 Nos.(8428 Kgs. inclusive of 3 % wastage).
12. Quantity of import item at S.No. 29 may be allowed as 62920 Kgs., inclusive of 2.42 % wastage as applied for by the firm.
13. Quantity of import item at Sl. No. 34 may be allowed as 34 Nos. (3807 Kgs. inclusive of 3 % wastage).
14. Quantity of import item at S.No. 56 may be allowed as 27581 Kgs., inclusive of 5 % wastage.
15. Quantity of import item at S.No. 57 may be allowed as applied for i.e. 299000 Kgs., inclusive of 5.1 % wastage.
16. Quantity of import item at Sl. No. 62 may be allowed as 67 Nos. (11242 Kgs. inclusive of 3 % wastage).
17. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No.:36/37/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
HQ File :01/80/050/00595/AM10/	RLA File :05/24/040/00397/AM10/	Lic.No/Date:0510254313 09.12.2009	Defer Date: 29.6.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 29.6.2010.			

33	Case No.:37/37/80-ALC2/2009	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00596/AM10/	RLA File :07/24/040/00351/AM10/	Lic.No/Date:0710068795 10.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

34	Case No.:2/45/80-ALC2/2009	Party Name:VEELINE MEDIA LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00689/AM10/	RLA File :02/24/040/00163/AM10/	Lic.No/Date:0210135094 10.12.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(84)/2008-ME dated 12.04.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- (a) Item mentioned at S.No. 1,2,3,4,5 and 9 may be recommended on Net to Net basis with accountability clause; (b) Item at S.No. 6 may be recommended as Nett+2%wastage; (c)em at S.No.7 seems to be used as component and therefore may be recommended on Net to Net with nil wastage; and (d) S.No.8 may be recommended as Net+5% wastage since the same is required for plastic molding process. The Regional Authority may take necessary action accordingly.			

35	Case No.:2/1/80-ALC2/2010	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00831/AM10/	RLA File :07/21/040/00797/AM10/	Lic.No/Date:0710069015 21.12.2009	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the details of export/import products and justification of its quantity and wastage within a period of 10 days from the date of receipt of decision of NC failing which the matter will be treated as closed. The case stands deferred for re-listing on 6.7.2010.			

	Case No.:4/45/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
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		25.05.2010	
	HQ File :01/80/050/00691/AM10/	RLA File :03/94/040/00766/AM10/	Lic.No/Date:0310554385 08.01.2010
36	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm's reply to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.		

	Case No.:1/45/80-ALC2/2009	Party Name:STARION INDIA PLTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00688/AM10/	RLA File :31/24/040/00211/AM10/	Lic.No/Date:3110041587 20.01.2010	Defer Date: 06.07.2010
37	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.			

	Case No.:7/45/80-I2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/80-I2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00694/AM10/	RLA File :04/24/040/00264/AM10/	Lic.No/Date:0410110983 21.01.2010	Defer Date: 15.06.2010
38	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms I (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The committee advised to re-list this case alongwith the data and NC decision of firm's similar advance authorization no. 0410107040 dt.19.08.2009. The case may be re-listed on 15.06.2010.			

	Case No.:8/45/80-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Closed
	HQ File :01/80/050/00695/AM10/	RLA File :04/24/040/00250/AM10/	Lic.No/Date:0410110985 21.01.2010	
39	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that RA vide their letter No. 04/24/040/00250/AM10 dt. 19.05.2010 has informed that the subject advance authorization has been issued as per para 4.7.1 of Handbook of Procedures Vol.I hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

	Case No.:9/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00696/AM10/	RLA File :31/24/040/00184/AM10/	Lic.No/Date:3110041632 22.01.2010	Defer Date: 06.07.2010
40	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 6.7.2010:- 1. Information in respect of S.No.9&11; 2. Details of Auxiliaries proposed for export with their weight & the items required for the			

manufacture or the same.

41	Case No.:12/45/80-ALC2/2009	Party Name:MECHSOL TECHNOLOGIES PVT.LTD,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00699/AM10/	RLA File :07/24/040/00364/AM10/	Lic.No/Date:0710069609 25.01.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that firm has not given complete reply w.r.t. this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.			

42	Case No.:15/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00702/AM10/	RLA File :05/24/040/00453/AM10/	Lic.No/Date:0510256922 25.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Net empty weight of 99.96 MT. may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at S.Nos. 1 & 2. 3. Quantities of import items at S.Nos. 1 & 2 may be allowed as applied for i.e. 18500 Kgs. & 72500 Kgs. respectively inclusive of 4.2% wastage. 4. Quantities of import items from Sl. No 3 to 9 may be allowed as applied for. 5. Weights of 107 Kgs. and 72 Kgs may be specified with the quantities of import items at Sl. Nos. 10 & 11 respectively and the same may be allowed on net to net basis. 6. Import item at Sl. No. 12 to be supplied alongwith the export product. 7. Import of components may be allowed with accountability clause.			
	The Regional Authority may take necessary action accordingly.			

43	Case No.:16/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00703/AM10/	RLA File :05/24/040/00457/AM10/	Lic.No/Date:0510256923 25.01.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
	1. Net empty weight of 85.10 MT. may be specified with the quantity of export product. 2. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3. 3. Quantity of import item at S.No. 1 may be allowed as applied for i.e. 878 Kgs. inclusive of 3.9 % wastage. 4. Quantity of import item at S.No. 2 may be allowed as applied for i.e. 12694 Kgs.			

inclusive of 12.3 % wastage.

5. Quantity of import item at S.No. 3 may be allowed as applied for i.e. 60781 Kgs. inclusive of 0.3 % wastage.

The Regional Authority may take necessary action accordingly.

44	Case No.:17/45/80-ALC2/2009	Party Name:OGNIBENE INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00704/AM10/	RLA File :31/24/040/00217/AM10/	Lic.No/Date:3110041696 27.01.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.				

45	Case No.:19/45/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00706/AM10/	RLA File :05/24/040/00458/AM10/	Lic.No/Date:0510256995 27.01.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.				

46	Case No.:21/45/80-ALC2/2009	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00708/AM10/	RLA File :31/24/040/00200/AM10/	Lic.No/Date:3110041728 28.01.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.				

	Case No.:22/45/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00709/AM10/	RLA File :31/24/040/00220/AM10/	Lic.No/Date:3110041743 29.01.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the				

47	Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise
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48	Case No.:23/45/80-ALC2/2009	Party Name:CAMFIL FARR AIR FILTRATION INDIA LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00710/AM10/	RLA File :05/23/040/00174/AM10/	Lic.No/Date:0510257198 29.01.2010	Defer Date: 15.06.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms I (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DC(MSME) informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 15.06.2010.				

49	Case No.:24/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00711/AM10/	RLA File :05/24/040/00461/AM10/	Lic.No/Date:0510257366 01.02.2010	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weight of 41.66 MT. may be specified with the quantity of export product. 2. Quantity of import item at S.No. 1 may be allowed as 1 No. (3233 Kgs. inclusive of 42.8 % wastage after taking 20 % recovery) 3. Quantity of import item at S.No. 2 may be allowed as 1 No. (706 Kgs. inclusive of 5 % wastage). 4. Quantity of import item at S.No. 3 may be allowed as 1 No. (496 Kgs. inclusive of 7.3 % wastage after taking 20 % recovery) 5. Quantity of import item at S.No. 4 may be allowed as 1 No. (483 Kgs. inclusive of 7.8 % wastage after taking 20 % recovery) 6. Weights of 75 Kgs and 12 Kgs may be specified with the quantities of import items at Sl				

5. Heights of 7.5 kV and 12 kV may be specified with the quantities of import items at SN Nos. 5 & 6 respectively and the same may be allowed on net to net basis.

7. Import of components may be allowed with accountability clause.

The Regional Authority may take necessary action accordingly.

50	Case No.:25/45/80-ALC2/2009	Party Name:ALTEM POWER LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00712/AM10/	RLA File :31/24/040/00222/AM10/	Lic.No/Date:3110041766 01.02.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. The firm proposes to import Synchronous generator when the export product is Wind turbine fan & fabrication which needs clarification. 2. The firm proposes to import 5 bearing (Item no 6) against export of 10 number of Wind turbine fan & fabrication.(Item no 3 of export.) 3. SI no 2,3 & 8 of SDL. 4. Details of indigenous inputs with quantity in number & value.			

51	Case No.:28/45/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00715/AM10/	RLA File :53/24/040/00013/AM10/	Lic.No/Date:5310010091 01.02.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.			

52	Case No.:3/1/80-ALC2/2010	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00832/AM10/	RLA File :07/24/040/00411/AM10/	Lic.No/Date:0710069722 01.02.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of DHI, present in the meeting, informed the Committee that they have not received the copy of firm's application. The Committee, accordingly, decided to refer the copy of firm's application to them for examination and submission of comments. The case may be relisted on 06.07.2010.			

	Case No.:26/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00713/AM10/	RLA File :05/23/040/00147/AM10/	Lic.No/Date:0510257387	Defer Date:

		02.02.2010	06.07.2010
53	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 6.7.2010:- 1. Specific function/Use of item no 9 to 12 of import with justification of quantity of import. 2. S.No. 4,5,8 , 9 & 11 of SDL. 3. Weight of item no 8 of import.		

	Case No.:27/45/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00714/AM10/	RLA File :05/23/040/00148/AM10/	Lic.No/Date:0510257390 02.02.2010	Defer Date: 06.07.2010
54	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on +=: - 1. Specific function/Use of item no 9 to 14 of import with justification of quantity of import. 2. S.No. 4,5,8,9 & 11 of SDL. 3. Input weight & finished weight of item no 15 of import			

	Case No.:29/45/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00716/AM10/	RLA File :07/24/040/00365/AM10/	Lic.No/Date:0710069753 02.02.2010	Defer Date: 06.07.2010
55	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.			

	Case No.:30/45/80-ALC2/2009	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00717/AM10/	RLA File :07/24/040/00349/AM10/	Lic.No/Date:0710069760 02.02.2010	Defer Date: 06.07.2010
56	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm			

certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.

57	Case No.:31/45/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00718/AM10/	RLA File :05/24/040/00466/AM10/	Lic.No/Date:0510257485 02.02.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - (a)The firm may be asked to submit specific item of export along with its specification and 3,4,5 & 11 of sdl alongwith copy of shipping bill, if exported, to examine the request.			

58	Case No.:32/45/80-ALC2/2009	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00719/AM10/	RLA File :25/24/040/00021/AM10/	Lic.No/Date:2510002720 02.02.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(91)2009-ME dated 12.04.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- (a) Item No.1 may be recommended on Net to Net basis with accountability clause; (b) Item No. 2 may be recommended as 5.5. Gms. for each export product and accordingly its quantity may be amended as 298 Kgs.’ (c)em mentioned at S.No. 3 may be deleted as the same is not being supplied/used/consumed in the export product. The Regional Authority may take necessary action accordingly.			

	Case No.:1/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00820/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572	Defer Date:

59	HQ File :01/80/050/00830/AM10/	RLA File :07/24/040/00475/AM10/	Lic.No/Date:0710070572 17.03.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DC(MSME) has desired some information vide their U.O. No. 30(108)2010-ME dt. 05.06.2010 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 06.07.2010.				

60	Case No.:7/1/80-ALC2/2010	Party Name:SKF TECHNOLOGIES (INDIA) PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00836/AM10/	RLA File :07/24/040/00469/AM10/	Lic.No/Date:0710070610 19.03.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -				
1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.				

61	Case No.:9/1/80-ALC2/2010	Party Name:SEC INDUSTRIES PVT.LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00838/AM10/	RLA File :09/24/040/00501/AM10/	Lic.No/Date:0910041387 19.03.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.				

62	Case No.:8/1/80-ALC2/2010	Party Name:SATA VIKAS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00837/AM10/	RLA File :05/24/040/00529/AM10/	Lic.No/Date:0510260906 22.03.2010	Defer Date: 06.07.2010
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.				

	Case No.:10/1/80-ALC2/2010	Party Name:ZENITH PRECISION PVT LTD ,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00839/AM10/	RLA File :07/24/040/00476/AM10/	Lic.No/Date:0710070638	Defer Date:

63			22.03.2010	06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DC(MSME) has desired some information vide their U.O. No. 30(105)2010-ME dt. 20.04.2010 to examine the case. The Committee decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be relisted on 06.07.2010.			

	Case No.:12/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00841/AM10/	RLA File :61/24/040/00056/AM10/	Lic.No/Date:6110000403 22.03.2010	Defer Date: 06.07.2010
64	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.			

	Case No.:13/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00842/AM10/	RLA File :61/24/040/00057/AM10/	Lic.No/Date:6110000404 22.03.2010	Defer Date: 06.07.2010
65	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.			

	Case No.:14/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00843/AM10/	RLA File :61/24/040/00058/AM10/	Lic.No/Date:6110000405 22.03.2010	Defer Date: 06.07.2010
66	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.			

	Case No.:15/1/80-ALC2/2010	Party Name:NOV SARA INDIA PVT. LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00844/AM10/	RLA File :61/24/040/00059/AM10/	Lic.No/Date:6110000406 22.03.2010	Defer Date: 06.07.2010
67	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.			

the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.

68	Case No.:16/1/80-ALC2/2010	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00845/AM10/	RLA File :31/24/040/00242/AM10/	Lic.No/Date:3110042472 23.03.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The case stands deferred for re-listing on 6.7.2010 for want of comments of DHI.			

69	Case No.:17/1/80-ALC2/2010	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00846/AM10/	RLA File :03/95/040/00831/AM10/	Lic.No/Date:0310566228 24.03.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 06.07.2010.			

70	Case No.:18/1/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00847/AM10/	RLA File :04/24/040/00298/AM10/	Lic.No/Date:0410112655 24.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ Model No. C-MONO-GREEN PW13/10-19” may be suffixed with the description of export product. 2. Weights of 1488 Kgs., 3870 Kgs., 7442 Kgs. and 1896 Kgs may be specified with the quantities of import items at Sl. Nos. 68, 69, 70 & 71 respectively. 3 Import items from S.No.1 to 71 may be allowed on net to net basis with accountability clause The Regional Authority may take necessary action accordingly.			

71	Case No.:19/1/80-ALC2/2010	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00848/AM10/	RLA File :04/24/040/00307/AM10/	Lic.No/Date:0410112657 24.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “ Model No. C-MONO-GREEN PW20/10-19- Quantity 2 Nos., Model No. C-MONO-GREEN PW22/15-19- Quantity 8 Nos., Model No. C-MONO-GREEN GW20/10-19- Quantity 1 No. & Model No. . C-MONO-GREEN PW10/10-19- Quantity 2 Nos.” may be suffixed with the description of export product. 2. Import items from S.No.1 to 62 may be allowed on net to net basis with accountability clause. The Regional Authority may take necessary action accordingly.			

72	Case No.:21/1/80-ALC2/2010	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00850/AM10/	RLA File :05/24/040/00535/AM10/	Lic.No/Date:0510261287 26.03.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. It was decided to ask the firm to furnish reply to Sl. No. 3,4,5 & 11 of SDL export product wise with sample of export product and defer the case for re-listing on 6.7.2010.			

73	Case No.:23/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00852/AM10/	RLA File :04/24/040/00321/AM10/	Lic.No/Date:0410112741 29.03.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.			

74	Case No.:24/1/80-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case deferred
	HQ File :01/80/050/00853/AM10/	RLA File :04/24/040/00322/AM10/	Lic.No/Date:0410112742 29.03.2010	Defer Date: 06.07.2010
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the			

Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

75	Case No.:25/1/80-ALC2/2010	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00854/AM10/	RLA File :03/95/040/00818/AM10/	Lic.No/Date:0310567032 29.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications on report basis as per A.A. No. 0310514778 dated 6.4.2009 ratified in NC meeting No. 26/80 dated 29.9.2009:- - Net weight of export product may be specified as 164860 Kgs. - Word "Relevant" may be prefixed with the description of import item at l. Sl. No. 1 and its quantity may be allowed as 11024 Kgs. inclusive of 75 % wastage. - Quantities of import items at S.Nos. 2, 3, 7 & 8 may be allowed as 136290 Kgs, 6050 Kgs, 3080 Kgs & 28160 Kgs respectively inclusive of 10 % wastage. - Quantities of import items at S.Nos. 4 & 5 may be allowed as applied for i.e. 455 Kgs each. inclusive of 30 % wastage. - Quantity of import item at Sl. No. 6 may be allowed as 78 Kgs. inclusive of 30 % wastage - Quantities of import items at S.No. 9, 10, 11 & 12 put together may be allowed within 1% of fob value of exports The Regional Authority may take necessary action accordingly.			

76	Case No.:26/1/80-ALC2/2010	Party Name:MIPALLOY,	Meet No/Date:8/80-ALC2/2010 25.05.2010	Status:Case Approved
	HQ File :01/80/050/00855/AM10/	RLA File :04/24/040/00327/AM10/	Lic.No/Date:0410112753 30.03.2010	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications on report basis as per A.A. No.0410104713 dated 19.5.2009 ratified in NC meeting 9/80 dated 2.6.2009:- - Words "containing 75% Tungsten and 25% Copper" may be suffixed with the description of export product. - Taking clue form SION at C – 2022, quantity of import item may be allowed as 874.9 Kgs. inclusive of a wastage of 5%. The Regional Authority may take necessary action accordingly.			

S.No.04

Case No. A - 09	M/s. Jhagadia Copper	HQ F.No.01/80/162/00542/AM10/DES.I	Lic.No. & Date
Meeting No. 08/11	LTd.,	RA.F.No.34/24/039/00001/AM10	3410024795

Date: 25.05.2010	Ratification of norms.	dt.29.07.2009
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The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 06.07.2010.

S.No.47

Case No. A/R - 116	M/s. GEA BGR Energy Systems Ltd., Chennai	HQ F.No.01/80/50/01284/AM09/DES.I	Lic.No. & Date
Meeting No. 08/11		RA.F.No04/24/040/00197/AM09	0410099963
Date: 25.05.2010		Ratification of norms.	dt.12.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm since the reply submitted vide letter dated 25.9.09 has certain discrepancies:-

- (a) Justification of quantity of import of item No. 6 is not given; and
- (b) S.No. 11 of SDL for raw material (Item No. 12 to 14) has also not been given.

The case stands deferred for re-listing on 6.7.2010.

S.No.48

Case No. A/R - 149	M/s. Thermax LTd.,	HQ F.No.01/81/50/000310/AM06/DES.I	Lic.No. & Date
Meeting No. 08/11		RA.F.No.31/24/040/00017/AM06	3110021206
Date: 25.05.2010		Ratification of norms.	dt.14.07.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of DHI informed the Committee that they have not received the case file. The Committee therefore handed over the DGFT's file to the technical authority for examination and submission of comments. The case may be relisted on 06.07.2010.

S.No.49

Case No. A/R - 150	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/01469/AM08/DES.I	Lic.No. & Date
Meeting No. 08/11		RA.F.No.11/24/040/00042/AM08	1110016562
Date: 25.05.2010		Ratification of norms.	dt.17.12.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI vide their UO No.3(80)/08-TSW(B)/204 dt.04.05.2010 informed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the information complete in all respects pointed out by DHI in the aforesaid UO note otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 06.07.2010.

S.No.50

Case No. A/R - 152	M/s. Thermax LTd.,	HQ F.No.01/81/50/00240/AM08/DES.I	Lic.No. & Date
Meeting No. 08/11		RA.F.No.31/24/040/00153/AM08	3110030218
Date: 25.05.2010		Ratification of norms.	dt.08.08.2007

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

S.No.51

Case No. A/R-83	M/s. BLUE Star Ltd.,	HQ F.No.01/80/162/00511/AM06/DES.I	Lic.No. & Date
Meeting No. 08/11	Mumbai	RA F.No.03/94/039/00001/AM06	0310342378
Date: 25.05.2010		Ratification of norms	dt.10.08.2005

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. List of Export Items alongwith their quantities and net export weights may be specified as under:

SR. NO.	ITEM DESCRIPTION	ITEM TECHNICAL QUALITY / SPECIFICATION	QUANTITY IN NUMBERS / SETS	Total Net Export Wt. in Kgs.
1	CONDENSING UNITS	18000-72000 BTU	13468	961564
2	DUCTED SPLIT AIR CONDITIONER	36000-100000 BTU	2365	273507
3	FAN COIL UNITS	18000-100000 BTU / CFM 400 - CFM 10000 (WITH / WITHOUT CONTROL VALVE)	34027	1591665
4	HEAT COOL AIR CONDITIONERS INDOOR UNITS	18000-200000 BTU	2140	91546
5	HEAT COOL AIR CONDITIONERS OUTDOOR UNITS	18000-200000 BTU	2820	241747
6	MULTI SPLIT AIRCONDITIONERS	24000 - 90000 BTU	83	9335
7	PACKAGED AIR CONDITIONERS	60000-264000 BTU	1483	383868
8	SPLIT AIRCONDITIONERS	12000-60000 BTU 24000-60000 BTU (I.E 2 TR AND ABOVE)	13703	851024
9	WINDOW AIR CONDITIONERS	12000-36000 BTU	7567	651071
10	WATER COOLER	USG 5 to 150	5855	443763
11	DEEP FREEZERS	Litres 50 to 500	251	12540
12	CHILLERS	10 TR to 75 TR	3	2702
13	AIR HANDLING UNITS (THANE)	CFM 3000 - CFM 100000	143	48299
14	TELEPAC UNITS	BTU 9000 - BTU 60000	50	15922
15	PRECISION CONTROL PACKAGE AIR CONDITIONER	14 KW - 60 KW	107	65184

2. List of import items may be specified as under:

Sr. No.	Description of Imports Item	Item Technical Characteristics / Quality	UOM	Quantity
1	Galvanised Plain steel ranging from 0.6 to 5 mm th.Confirming to JIS G3302 or equivalent.	Ranging from 0.6 to 5mm th.Confirming to 50-400 ASM galvanised coating JIS G3302 or equivalent.	KGS	Nil
2	Copper Tube Inner Groove	1/4" to 4-1/8" dia in wall th.ranging from 0.3 to 4 mm	KGS	402,050
3	Aluminium Coil / Pre Coated	0.104 to 0.16 thk	KGS	341,760
4	Insulation Irradiated grade EPE	1 mm - 30 mm	KGS	79,040
5	Motors	1 to 5 HP / 1/20 to 3HP	NOS	3,920
6	Blowers	3" x 3" to 18" x 18"	NOS	Nil
7	Fan	10" dia - 36" dia	NOS	Nil
8	Craft Liner Board	180 - 300 gsm	KGS	Nil
9	Schreader Valve	Brass-Pin Type	NOS	7,680
10	Powder Polyester	Pure Polyester	KGS	1,000
11	Refrigerant	R -22 / R 407C / R 410A	KGS	10,442
12	Pressure Controllers/Switch	10psi-750 psi	NOS	12,890
13	Contactors	5 AMPS - 50AMPS	NOS	16,735
14	Nipple	Brass-1/4" -1 3/8"	NOS	750
15	"U" Bend with Rings	Copper-1/4" -1 3/8"	NOS	Nil
16	Compressor 18000-72000 BTU	18000-72000 BTU	NOS	12,831
17	Compressor 12000-36000 BTU	12000-36000 BTU	NOS	14,720
18	Compressor 36000-100000 BTU	36000-100000 BTU	NOS	979
19	Compressor 60000-264000 BTU	60000-264000 BTU	NOS	4,657
20	Accumulator	2 TR - 30 TR	NOS	3,975
21	Crankcase Heater	40-70 watts	NOS	2,930
22	Distributor	Pipe size 2 way-25 way	NOS	7,290
23	Brazing Material	2%AG - 43% AG	KGS	1,454
24	Pistons	.045 to 0.150 Orifice	NOS	5,300
25	Capacitors	30 MFD/ 200 MFD	NOS	1,654
26	Thermostats	16-70 deg	NOS	2,100
27	Packed Valve/Shut Off Valve	1/4"-1 3/8"	NOS	23,350
28	Split IDU	9000-48000 BTU	NOS	11,869
29	Filter Drier	1/4" to 1 3/8" CONNECTION	NOS	1,659
30	Reversing Valve 4 Way	4- WAY	NOS	3,915
31	Thermostatic Expansion Valve	0.5 tr to 30 tr	NOS	1,261
32	Electronic Controller	1 tr to 20 tr	NOS	2,236
33	Temperature Sensors	Temperature Sensors	NOS	Nil
34	Transformer	10 VA - 500 VA	NOS	Nil
35	Stainless Steel ranging from 22G TO 26 G confirming to AISI 304	Ranging from 22G TO 26 G confirming to AISI 304	KGS	198,597
36	Galvanised Plain Steel sheet ranging from 0.8 to 3.15 mm thk. Size 1220 * 2500mm confirming to JIS G302 or equivalent	G.P. Sheet with Zn coating 90 gms to 200 gms Confirms to IS 277 or JIS G302	KGS	Nil

37	Copper Tube 1/4 " to 5/8" dia in wall th. Ranging from 22g to 30g confirming to ASTM B68 or eqv	Cu with ref. qulaity / Inside mirror finish / Confirm to ASTM B 68	KGS	42,546
38	Aluminium Sheet AA1100 Temper : H2, thickness 18 SWG Size- 1.2 * 1250*2500	Aluminium purity 99%. Tempered H2 hardness	KGS	Nil
39	Isocynate	Di-methyl DiIsocynate	KGS	12,742
40	Polyol	CFC Free- Clear Pale Yellow -	KGS	Nil
41	Hermatically sealed Compressor with access Volt 180-260 . BTU - 400 to 18000	Hermatically sealed compressor Start with voltage range of 180V to 260V	NOS	6,399
42	Thermostate	Temp raange with +/- 2.5 Deg.C Differential of 2 to 4.5 Deg.C / 16 Amp. , 230V / 1 ph application as per IS 11338	NOS	5,600
43	Capacitor	10mfd - 40 mfd Self healing type capacitor, 275V- 400V	NOS	Nil
44	Hinges	Spring loaded , self closing hinges	NOS	Nil
45	Castor	Single wheel type , one or multi direction wheels	NOS	Nil
46	Fan Motor	1/83 HP - 1/8 HP	NOS	Nil
47	Refrigerant	Non CFC , 134a , R 404a , R-407	KGS	Nil
48	Craft Liner Board	18 BF with minimum 14 BS , 140 gms to 200 gms paper weight	KGS	Nil
49	Brazing Material	Brazing rod with 0.5 to 45% silver content	KGS	Nil
50	Cu Dryer / Strainer	Cu with ref. qulaity / Inside mirror finish / Confirm to ASTM B 68	NOS	Nil
51	Plastic Grill	ABS plastic	NOS	Nil
52	LED's	230 V/1 Ph/6 AMP. GREEN/RED/AMBER COLOR LED'S	NOS	Nil
53	Superlon Insulation Tube	Expanded polystyrene for thermal insulation as per IS 4671	METER	Nil
54	Capillary	0.21 "id to 0.09" Cu with ref. qulaity / Inside mirror finish / Confirm to ASTM B 68	KGS	Nil
55	Thermal Mestic	Thermal conductive mestic	KGS	Nil
56	Handle	Handle made from plastic or Al alloys	NOS	Nil
57	Gasket	PVC gasket , Shore hardness 45 to 50	METER	Nil
58	Pop Rivet 1/8 " to 3 /16 "	Al alloys rivets	NOS	Nil
59	Glass	Low - E glass , K factor 0.14	SET	Nil
60	Glass Grip	PVC plastic , Extruded	METER	Nil
61	Glass E Secton	PVC plastic , Extruded	METER	Nil
62	Pre Painted Plain Steel sheet ranging from 0.4 to 1.6mm th	PP Sheet with Zn coating 90 gms to 200 gms & paint coating of 20 to 50 microns	KGS	Nil
63	Faucet	Platic ot brass faucet with 1/2" connection / food grage O rings for fittings	NOS	Nil

64	Float Valve	Plastic or brass float valve with 1/2" connection / food grade O rings for fittings	NOS	Nil
65	Compressor 24000-90000 BTU	24000-90000 BTU	NOS	755
66	Galvanised Plain steel ranging from 0.6 to 5 mm th. Confirming to JIS G3302 or equivalent.	Ranging from 0.6 to 5mm th. Confirming to 50-400 ASM galvanised coating JIS G3302 or equivalent.	KGS	Nil
67	Pre-painted Sheet from 0.4mm to 1.6mm THK confirming to JIS G3302 OR Equivalent	Ranging from 0.4mm to 1.6mm thk. Confirming to JIS G3302 or equivalent.	KGS	64,800
68	Copper Tube 1/4 Inch	1/4" to 4-1/8" dia in wall the ranging from 22G to 30G. confirming to ASTM B68 or Equivalent.	KGS	31,588
69	Aluminium Fin Stock	THK -0.105 to .16 mm x Coil	KGS	Nil
70	Insulation Irradiated grade EPE	1 mm - 10 m	SQ METER	9,735
71	Stainless Steel ranging from 22G TO 26 G confirming to AISI 304	Ranging from 22 G To 26 G confirming to AISI 304	KGS	Nil
72	Isocyanate	Di-methyl Diisocyanate	KGS	Nil
73	Polyol	CFC Free- Clear Pale Yellow -	KGS	Nil
74	Industrial Fan	Fan dia 10 to 3000 dia	NOS	110
75	Filter	U2 (G2 - H13) as per EN779 Std.	NOS	Nil
76	Bag Filter	Bag Filter	NOS	334
77	Aluminium Profiles	ALUMINIUM, ALLOY & TEMPERED 6063 HE9WP	KGS	Nil
78	2 Way Control Valve	RANGING TENB-15 TO TENB-25	NOS	4,896
79	FCU THERMOSTAT - RAB20.1	ROOM THERMOSTAT FOR HEATING & COOLING APPLICATION TO MAINTAIN THE SELECTED ROOM TEMPERATURE SUITABLE FOR VOLTAGE 24V AC TO 250 V AC	NOS	5,131
80	Nipple Brass for Pressure & Temp. Danfoss	Nipple Brass for Pressure & Temp. Danfoss	NOS	7,300
81	Manual Balancing Valve	RANGING FROM 15 DIA TO 25 DIA	NOS	4,896
82	Brazing Rod	Brazing Rod with 1 to 50% silver content	KGS	500
83	U Bends 3/8 Inch	U Bends 3/8" OD X 1" PINCH	NOS	Nil
84	Irradiated Grade / FR Grade 5 / 10 mm Thk. EPE Insulation with Al. foil	Irradiated Grade / FR Grade 5 / 10 mm Thk. EPE Insulation with Al. foil	SQ METER	3,482
85	Sensors	10KOMS TO 100K OMS	NOS	Nil
86	Controller	24 VAC TO 230 VAC	NOS	Nil
87	Expansion Device	4 TR - 30 TR	NOS	Nil
88	Indicator Moisture 1/2"	5/8" - 10" OD	NOS	Nil
89	Motor	24" dia 1/2HP TO 36" dia 1.6HP	NOS	Nil
90	Crankcase Heater	40 Wats to 70 Wats	NOS	Nil
91	Filter Drier	1/2" to 1 3/8"	NOS	Nil
92	Pressure Switch	10psi - 750 psi	NOS	Nil
93	2 Way / 2 Way Motorized	Ranging from 10 dia to 40 dia	NOS	400

93	2 way / 3 way Motorised Valve	Ranging from 10 dia to 40 dia	NOS	495
94	Compressor	51000 BTU -195000 BTU	NOS	Nil
95	Connector	2 pins - 14 pins	NOS	Nil
96	Graphic display	Temperature range -50 to 110c.grade	NOS	Nil
97	Variable frequency drive	1.1.kw - 90 kw	NOS	Nil
98	Temperature Controller	Suitable for volatage 24vac to 250 vac	NOS	Nil
99	Heat Recovery Wheel	dia 500mm - dia500mm	NOS	Nil
100	Insulation Irradiated grade EPE	1 mm - 30 mm	KGS	Nil
101	OIL SEPERATORS	1.5 tr to 30 tr	NOS	881
102	SOLENOID VALVE	3/8" to 1 1/8" dia	NOS	Nil
103	CYL SZ 2 22mm O/LET ELECT	CYL SZ 2 22mm O/LET ELECT	NOS	58
104	OEM COMPACT	OEM COMPACT D/L' STEAM SEC	NOS	58
105	TRANSFORMER CURRENT	200T TORROD	NOS	58
106	MOTHER PAC IPAC OPTION	MOTHER PAC IPAC OPTION	NOS	58
107	GRAPHIC DISPLAY	PCB IPAC OPTION	NOS	58
108	PCB LEVEL SENSE ISOLATOR MICRO	PCB LEVEL SENSE ISOLATOR MICRO	NOS	58
109	HTR U FINNED SCR TERMINAL	HTR 2.5KW U FINNED SCR TERMINAL	NOS	250
110	THERMOSTAT ROD	MAX 89 DEG C 7"	NOS	100
111	LATCH PAWL	8mm triagle 0956660 RC	NOS	250
112	TEE NYLON	5/8" O/D TS16	NOS	116
113	TRANS T686	200-440P, 9-24VS T6	NOS	58
114	HOSE PIPE	10mm 1000l 3/4BSP TO 15mmm	NOS	58
115	Scroll & Blower	Kruger - KDD 9/9 to 15/15	NOS	Nil
116	Key	8 mm Triangle 0956660RC	NOS	Nil
117	Nutserts	M4, M6, M8, M10, M12	NOS	Nil
118	MCB	10-80 AMPS	NOS	Nil

- Word "relevant" may be prefixed with the description of import items at S.No. 2, 3, 4, 35, 37, 67, 68, 70 & 84.
- Import items at Sl. No. 1, 6 to 8, 33, 34, 36, 38, 40, 43 to 64, 66, 69, 71 to 73, 77, 83, 85 to 92, 94 to 100, 102 & 115 to 118 may be deleted as the same not imported by the firm.
- Quantities of import items at Sl No. 2, 37 & 68 may be allowed as 1.01 Kgs./Kg. content in the export products.
- Quantities of import items at Sl No. 3 & 38, may be allowed as 1.02 Kgs./Kg. content in the export product.
- Quantities of import items at S.No. 4, 35, 39 & 67 may be allowed 1.05 Kgs./Kg. content in the export product.
- Quantity of import item at Sl. No. 10 may be allowed within 0.5 % of FOB value of exports.
- Word "Eco- friendly " may be pre-fixed with the description of import item at Sl. No.11 and its quantity may be allowed on net to net basis.
- Quantities of import items at S.No. 70 & 84 may be allowed 1.05 Sq. Mtrs./Sq. Mtrs.. content in the export products.
- Quantity of import item at Sl. No.82 may be allowed as applied for i.e. 500 Kgs.
- Rest of the import items may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

Case No. A/R-16	M/s. BLUE Star Ltd., Mumbai	HQ F.No.01/80/162/00997/AM07/DES.I	Lic.No. & Date
Meeting No. 08/11		RA F.No.03/94/039/00021/AM07	0310407124
Date: 25.05.2010		Ratification of no	dt.08.11.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. List of Export Items alongwith their quantities and net export weights may be specified as under

SR. NO.	ITEM DESCRIPTION	ITEM TECHNICAL QUALITY / SPECIFICATION	QUANTITY IN NUMBERS / SETS	Total Net Wt. in Kgs
1	CONDENSING UNITS	18000-72000 BTU	23782	1647564
2	DUCTED SPLIT AIR CONDITIONER	36000-100000 BTU	1600	177871
3	FAN COIL UNITS	18000-100000 BTU / CFM 400 - CFM 10000 (WITH / WITHOUT CONTROL VALVE)	47429	1796470
4	HEAT COOL AIR CONDITIONERS INDOOR UNITS	18000-200000 BTU	242	12836
5	HEAT COOL AIR CONDITIONERS OUTDOOR UNITS	18000-200000 BTU	502	55113
6	PACKAGED AIR CONDITIONERS	60000-264000 BTU	920	154294
7	SPLIT AIRCONDITIONERS	12000-18000 BTU 24000-60000 BTU (IE 2 TR AND ABOVE)	18304	1060626
8	TELEPAC UNITS	BTU 9000 - BTU 60000	126	40316
9	PRECISION CONTROL PACKAGE AIR CONDITIONER	14 KW - 60 KW	244	168174
10	WATER COOLERS	USG 5 TO 150	11489	795140

2. List of import items may be specified as under:

Sr. No.	Description of Imports Item	Item Techincal Characteristics / Quality	UOM	Quantity
1	Galvanised Plain steel ranging from 0.6 to 5 mm th.Confirming to JIS G3302 or equivalent.	Ranging from 0.6 to 5mm th.Confirming to 50-400 ASM galvanised coating JIS G3302 or equivalent.	KGS	Nil
2	Copper Tube Inner Groove	1/4" to 4-1/8" dia in wall th.ranging from 0.3 to 4 mm	KGS	417,343
3	Aluminium Coil / Pre Coated	0.104 to 0.16 thk	KGS	248,941
4	Insulation Irradiated grade EPE	1 mm - 30 mm	KGS	84,550
5	Motors	1 to 5 HP / 1/20 to 3HP	NOS	Nil

6	Blowers	3" x 3" to 18" x 18"	NOS	Nil
7	Fan	10" dia - 36" dia	NOS	250
8	Craft Liner Board	180 - 300 gsm	KGS	Nil
9	Schreader Valve	Brass-Pin Type	SET	Nil
10	Powder Paint	Pure Polyester	KGS	28,000
11	Refrigerant	R -22 / R 407C / R 410A	KGS	Nil
12	Pressure Controllers	10psi-750 psi	NOS	4,390
13	Pressure Switch		NOS	37,300
14	Contactors	5 AMPS - 50AMPS	NOS	27,900
15	Nipple	Brass-1/4" -1 3/8"	NOS	Nil
16	"U" Bend with Rings	Copper-1/4" -1 3/8"	NOS	Nil
17	Compressor	18000-72000 BTU	NOS	19,840
18	Compressor	9000-36000 BTU	NOS	7,910
19	Compressor	24000-90000 BTU	NOS	364
20	Compressor	36000-100000 BTU	NOS	542
21	Compressor	60000-264000 BTU	NOS	1,246
22	Accumulator	2 TR - 30 TR	NOS	2,120
23	Crankase Heater	40-70 watts	NOS	700
24	Distributors	Pipe size 2 way-25 way	NOS	1,800
25	Brazing Material	2%AG - 43% AG	KGS	503
26	Pistons	.045 to 0.150 Orifice	NOS	100
27	Capacitors	30 MFD/ 200 MFD	NOS	Nil
28	Thermostats	16-70 deg	NOS	490
29	Packed Valve / Service Valve	1/4"-1 3/8"	NOS	50,650
30	Split IDU	9000-48000 BTU	NOS	9,644
31	Filter Drier	1/4" to 1 3/8" CONNECTION	NOS	294
32	Reversing Valve	4- WAY	NOS	1,225
33	Thermostatic Expansion Valve (txv)	0.5 tr to 30 tr	NOS	540
34	Electronic Controller (EEV)	1 tr to 20 tr	NOS	600
35	Connectors	2 pins - 14 pins	NOS	Nil
36	Insulation with Alu. Foil	Irradiated Grade / FR Grade 5 / 10 mm Thk. EPE Insulation with Al. foil	KGS	Nil
37	2 Way Control Valve	Ranging TENB-15 TO TENB-25	NOS	Nil
38	Capillary	0.21 "id to 0.09" Cu with ref. quality / Inside mirror finish / Confirm to ASTM B 68	NOS	Nil
39	FCU THERMOSTAT - RAB20.1	Room Thermostat for heating & cooling application to maintain the selected room temperature suitable for voltage 24 V AC TO 250 V AC	NOS	200
40	2 Way / 3 Way Motorised Valve	Ranging from 10 Dia to 40 Dia	NOS	200
41	Transformer	10 VA - 500 VA	NOS	Nil
42	OIL SEPARATORS	1.5 tr to 30 tr	NOS	1,009
43	SOLENOID VALVE	1/4" to 1 3/8"	NOS	Nil
44	CYL SZ 2 22mm O/LET ELECT	CYL SZ 2 22mm O/LET ELECT	NOS	120
45	OEM COMPACT	D/L' STEAM SEC	NOS	100
46	TRANSFORMER CURRENT	200T TORROD	NOS	120
47	MOTHER PAC IPAC OPTION	MOTHER PAC IPAC OPTION	NOS	Nil
48	GRAPHIC DISPLAY	PCB IPAC OPTION	NOS	Nil
49	PCB LEVEL SENSE ISOLATOR MICRO	PCB IPAC OPTION	NOS	120
50	TEMPERATURE SENSORS	2 POINT	NOS	400

50	H1R U FINNED SCR TERMINAL	2.5KW	NOS	400
51	THERMOSTAT ROD	MAX 89 DEG C 7"	NOS	200
52	LATCH PAWL	8mm triagle 0956660 RC	NOS	Nil
53	TEE NYLON	5/8" O/D TS16	NOS	240
54	TRANS T686	200-440P, 9-24VS T6	NOS	100
55	HOSE PIPE	10mm 1000l 3/4BSP TO 15mmm	NOS	100
56	Scroll & Blower	KDD 9/9 to 15/15	NOS	Nil
57	MCB	2 amps-100 amps	NOS	Nil
58	Nipple Brass for Pressure & Temp.		NOS	Nil
59	Manual Balancing Valve with 15 dia to 25 dia-MSV-C DN 15 to DN 25	Ranging from 15 Dia to 25 Dia	NOS	Nil
60	Stainless Steel	Ranging from 22 G To 26 G confirming to AISI 304	KGS	Nil
61	P P Sheet from 0.4 mm to 1.6 mm THK confirming to JIS G3302 or Eqv.	PP Sheet with Zn coating 90 gms to 200 gms & paint coating of 20 to 50 microns	KGS	Nil
62	Key		NOS	420
63	NUTSERTS		NOS	Nil
64	Oil		KGS	Nil
65	Stainless Steel ranging from 22G TO 26 G confirming to AISI 304	SS 304 Quality / No2 & 4 Finish Confirm to AISI 304	KGS	298,022
66	Galvanised Plain Steel sheet ranging from 0.8 to 3.15 mm thk. Size 1220 * 2500mm confirming to JIS G302 or equivalent	G.P. Sheet with Zn coating 90 gms to 200 gms Confirms to IS 277 or JIS G302	KGS	Nil
67	Copper Tube 1/4 " to 5/8" dia in wall th. Ranging from 22g to 30g confirming to ASTM B68 or eqv	Cu with ref. qulaity / Inside mirror finish / Confirm to ASTM B 68	KGS	58,466
68	Aluminium Sheet AA1100 Temper : H2, thickness 18 SWG Size- 1.2 * 1250*2500	Aluminium purity 99%. Tempered H2 hardness	KGS	Nil
69	Isocynate	Di-methyl DiIsocynate	KGS	19,700
70	Polyol	CFC Free- Clear Pale Yellow -	KGS	Nil
71	Hermatically sealed Compressor with access Volt 180-260 . BTU - 400 to 18000	Hermatically sealed compressor Start with voltage range of 180V to 260V	NOS	8347
72	Thermostate	Temp raange with +/- 2.5 Deg.C Differential of 2 to 4.5 Deg.C / 16 Amp. , 230V / 1 ph application as per IS 11338	NOS	Nil
73	Capacitor	10mfd - 40 mfd Self healing type capacitor, 275V- 400V	NOS	Nil
74	Hinges	Spring loaded , self closing hinges	NOS	Nil
75	Castor	Single wheel type , one or multi direction wheels	NOS	Nil
76	Fan Motor	1/83 HP - 1/8 HP	NOS	200
77	Refrigerant	Non CFC , 134a , R 404a , R-407	KGS	Nil
78	Craft Liner Board	18 BF with minimum 14 BS , 140 gms to 200 gms paper weight	KGS	Nil
79	Brazing Material	Brazing rod with 0.5 to 45% silver content	KGS	250
80	Cu Dryer / Strainer	Cu with ref. qulaity / Inside mirror finish / Confirm to ASTM B 68	NOS	Nil

		CONFIRM TO ASTM B 68		
81	Plastic Grill	ABS plastic	NOS	Nil
82	Superlon Insulation Tube	Expanded polystyrene for thermal insulation as per IS 4671	METER	Nil
83	Capillary	0.21 "id to 0.09" Cu with ref. quality / Inside mirror finish / Confirm to ASTM B 68	KGS	Nil
84	Thermal Mastic	Thermal conductive mastic	KGS	Nil
85	Handle	Handle made from plastic or Al alloys	NOS	Nil
86	Gasket	PVC gasket , Shore hardness 45 to 50	METER	Nil
87	Pop Rivet 1/8 " to 3 /16 "	Al alloys rivets	MOS	Nil
88	Glass	Low - E glass , K factor 0.14	SET	Nil
89	Glass Grip	PVC plastic , Extruded	METER	Nil
90	Glass E Section	PVC plastic , Extruded	METER	Nil
91	Pre Painted Plain Steel sheet ranging from 0.4 to 1.6mm th	PP Sheet with Zn coating 90 gms to 200 gms & paint coating of 20 to 50 microns	KGS	Nil
92	Faucet	Plastic or brass faucet with 1/2" connection / food grade O rings for fittings	NOS	Nil
93	Float Valve	Plastic or brass float valve with 1/2" connection / food grade O rings for fittings	NOS	Nil
94	M S TUBE (Bundy)	from 4.0 MM DIA TO 10MM DIA	KGS	Nil
95	Fan Blade		NOS	Nil
96	Irradiated Grade / FR / Grade 5 / 10mm Thk. EPE Insulation	Irradiated Grade / FR / Grade 5 / 10mm Thk. EPE Insulation	SQ MTR	Nil
97	Scroll Housing	Scroll Housing 4" to 10" (100mm to 275mm) AL./GI. Material	NOS	Nil
98	Blower Wheel	Blower Wheel 4" to 10" (100mm to 275mm) AL./GI. Material	NOS	Nil
99	Aluminium Filter	Aluminium Filter with expanded Aluminium filter Media enclosed in GI/Aluminium Frame	NOS	242
100	Copper Connectors	3/8" to 1" GIACOMINI/ WATTS	NOS	Nil
101	Ball Valve	1/4" to 2" Standard / Full Port with Female x Female and Male x Female connection	NOS	Nil
102	Y-Strainer	3/8" to 4"	NOS	Nil
103	Polyurethane Foam	5/10mm Thk. FR Grade Polyurethane Foam 32 to 48 density	SQ MTR	Nil

3. Word “relevant” may be prefixed with the description of import items at S.No. 2, 3, 4, 65 & 67
4. Import items at Sl. No. 1, 5, 6, 8, 9, 11, 15, 16, 27, 35 to 38, 41, 43, 47, 48, 52, 56 to 61, 63, 64, 66, 68, 70, 72 to 75, 77, 78, 80 to 98 and 100 to 103 may be deleted as the same not imported by the firm.
5. Quantities of import items at Sl No. 2 & 67 may be allowed as 1.01 Kgs./Kg. content in the export products.
6. Quantity of import item at Sl No. 3 may be allowed as 1.02 Kgs./Kg. content in the
7. Quantities of import items at S.No. 4, 65 & 69 may be allowed 1.05 Kgs./Kg. content in the export product.
8. Quantity of import item at Sl No. 10 may be allowed within 0.5 % of FOB value of exports

9. Quantity of import item at Sl. No.79 may be allowed as applied for i.e. 250 Kgs..
10. Rest of the import items may be allowed on net to net basis with accountability clause.

The Regional Authority may take necessary action accordingly.

S.No.53

Case No. A/R.- 05	M/s. Sur Hening Pvt.	HQ F.No.01/80/50/01503/AM09/DES.I	Lic.No. & Date
Meeting No. 08/11	LTd.,	RA.F.No.07/24/040/00498/AM09	0710061614
Date: 25.05.2010		Ratification of norms	dt.28.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(49)/08-TSW(B)/ dated 24.05.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

The Firm has applied for ratification of norms for supply of different types of Telescopic covers. Items proposed for import are mainly components and the firm has not sought any wastage on them. This Office recommends wastage of 1% on brass raw materials, 2% on steel & rubber raw materials & components on net to net basis.

The Regional Authority may take necessary action accordingly.

S.No.54

Case No. A/R.- 06	M/s. Mikrotek Machines	HQ F.No.01/80/50/00034/AM10/DES.I	Lic.No. & Date
Meeting No. 08/11	Ltd.,	RA.F.No.07/21/040/00520/AM09	
Date: 25.05.2010		Ratification of norms	0710060152 dt.26.09.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 3(111)/09-TSW(B)/ dated 12.05.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

IMPORT

- Item no 1- This may be allowed at 2500 number on net to net basis. However word "Blank" may be suffixed to the description of import item.
- Item no 2- This may be deleted as requested by the firm vide their letter of dated 01-12-09.

The Regional Authority may take necessary action accordingly.

S.No.07

Case No. C - 12	Confederation of Indian Industry, New Delhi	F.No.01/80/162/00527/AM10/DES-I
Meeting No. 08/11	-M/s. Ambica Steels Ltd.,	
Date: 25.05.2010	Sahibabad, Ghaziabad	Streamlining the DEPB benefits on auto spare parts

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that the comments called for from Industrial Adviser (SL) of DHI received. To be examined on file.

S.No.08

Case No. C - 24	Reference received from NSEZ, Noida of M/s. Eurotherm Hema Radiators India Ltd.,	F.No. 01/80/162/00842/AM10/DES.I
Meeting No. 08/11		
Date: 25.05.2010		Fixation of wastage norms

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information

reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 06.07.2010.

Sl.No.09

Case No. C – 04	M/s. Bhukhanvala Tools Pvt.	F.No.01/80/162/00011/AM10/DES.I
Meeting No. 08/11	LTd., Navasari	
Date: 25.05.2010		Fixation of wastage norms

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI furnished written comments in this case vide their U.O. No. 1A(1)/09-TSW(B)/249 dated 17.05.2010 recommending the norms. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Item of manufacture	quantity	Inputs	Quantity allowed
Diamond impregnated saw	1 No	1. Cold rolled Steel Sheet Or Circular sheet Or Circular Blank 2. Metal powder 3. Diamond Powder	1.35 Kg/Kg content in export product Net to net # Net to net 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Cup saw Wheel	1 No	1. Cold rolled Steel Sheet 2. Metal powder 3. Diamond Powder	1.95 Kg/Kg content in export product 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Tuck saw	1 No	1. Circular Steel Sheet 2. Metal powder 3. Diamond Powder	1.50 Kg/Kg content in export product 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Grinding/polishing plate	1 No	1. Hot & cold rolled Steel Sheet 2. Metal powder 3. Diamond Powder	1.35 Kg/Kg content in export product 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Tool Holder	1 No	1. Circular Steel Sheet 2. Metal powder 3. Diamond Powder	1.6 Kg/Kg content in export product 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Core bit drills	1 No	1. MS Pipe 2. Metal powder 3. Diamond Powder	1.02 Kg/Kg content in export product 1.03 Kg/Kg content in export product 1.01 Kg/Kg content in export product
Forged plate/end plate	1 kg	1. Raw forging	1.40 kg

Gang saw blades	1 No	1. Cold rolled Steel Sheet	1.02 Kg/Kg content in export product
		2. Metal powder	1.03 Kg/Kg content in export product
		3. Diamond Powder	1.01 Kg/Kg content in export product

wastage of 3% on weight basis

The Regional Authority may take necessary action accordingly.

Sl.No.10

Case No. C-01	M/s. BOSCH Limited,	F.No. 01/80/162/1193/AM09/DES.I
Meeting No. 08/11	Bangalore	Fixation of SION for the export product "Common Rail
Date: 25.05.2010		Injector Parts"

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 06.07.2010.

Sl.No.11

Case No. C-34	M/s. Kerala Automobiles	F.No. 01/80/162/00128/AM11/DES.I
Meeting No. 08/11	Ltd.,	
Date: 25.05.2010		Request for DEPB benefit for front Engined Auto Rickshaws – reg.

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 08/11 held on 07/06/2010 as per agenda. The DHI vide their UO No.10(1)/2010-TSW(B)/238 dt.12.05.2010 informed the Committee that the background of deletion of front engined autoreickshaws from the DEPB list is not known to them and the matter regarding allowing DEPB benefit for front engined auto reckshaws pertains to DGFT being a policy matter. The Committee therefore decided to report the position to DEPB Committee for taking appropriate decision.
